

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
IA/3680/ND/2022 in IB/449/ND/2022

IN THE MATTER OF:

Tata Capital Financial Services Limited	...	Applicant
Versus		
Mr. Sanjay Mehra	...	Respondent

Under Section 95(1) of IBC, 2016.

Order delivered on 13.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Sanidhya Sonthalia, Adv.
For the RP	: Mr. Sunder Khatri, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Resolution Professional is present through video-conferencing. Perusal of the file shows that as per the order dated 29.09.2022, a direction was given to the applicant to deposit a sum of Rs. 2,00,000/- towards the legal expenses to represent the Resolution Professional. However, till today, the said order dated 29.06.2022 has not been complied with. Today, there is no representation on behalf of the respondent. Therefore, respondent stands proceeded ex parte. Let this matter be posted to 07.06.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)